

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.431

**IA/265/ND/2022 IA/50/ND/2024 IA/55/ND/2024 IA/53/ND/2024 IA/54/
ND/2024 IA/51/ND/2024 IA/48/ND/2024 in CP/208/ND/2021**

IN THE MATTER OF:

Vinay Mahajan	...	Applicant
Versus		
Chemcaps Limited		Respondent

under Section 241-242

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Saurabh Upadhyay, Ms. Hardikaa Kalia and Ms. Tavishi Jain, Advs.
For the Respondent	: Mr. Saurabh Kalia, Mr. Avik Sarkar, Ms. Prabha Dixit, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. Pleadings have already been completed. Both the parties are directed to file a short note within one week. List this matter for final arguments on **11.06.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**